

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 1420 of 2019

IN THE MATTER OF:

Karan Gambhir

....Appellant

Vs.

Sajeve Bhushan Deora & Ors.

....Respondents

Present:

For Appellant: None

**For Respondents: Mr. Rakesh Kumar, R-3,4
Mr. Sumesh Dhawan and Ms. Ankita Bajpai,
Advocates for R-2.
Mr. Rudreshwar Singh, Advocate for R-1
Mr. Sajeve Deora, Liquidator
Ms. Aakanksha, Advocate**

With

Company Appeal (AT) (Ins.) No. 1430 of 2019

IN THE MATTER OF:

DD Real Estate Pvt. Ltd.

....Appellant

Vs.

**Sajeve Bhushan Deora & Ors. Liquidator for Forgings
Pvt. Ltd.**

....Respondents

Present:

For Appellant: None

**For Respondents: Mr. Rakesh Kumar, R-3,4
Mr. Sumesh Dhawan and Ms. Ankita Bajpai,
Advocates for R-2.
Mr. Rudreshwar Singh, Advocate for R-1
Mr. Sajeve Deora, Liquidator
Ms. Aakanksha, Advocate**

ORDER

20.03.2020: When the case was called out, Learned Counsel for Respondent No. 1 is present. Learned Counsel for Respondent Nos. 2,3 & 4 are also present. Nobody appears on behalf of Appellant side.

On 26.02.2020, Learned Counsel for the parties were directed to prepare list of dates and events with reference to page numbers which they want to refer and rely on at the time of arguments, not more than three pages and the matter was directed to be listed today.

List the Appeal 'For Admission (After Notice)' on **24th April, 2020**.

Interim order shall continue till the next date of hearing.

[Justice Anant Bijay Singh]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sa/md